

(a) whether the Government are studying a proposal for setting up a redressal machinery for individual grievances in the establishments employing 50 or more persons;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN). (a) and (c). A bipartite committee for formulating proposals for a new Industrial Relations law, headed by Shri G. Ramanujam in its report submitted to the Government on the 22nd October, 1990 has recommended that every establishment employing 50 or more persons must have a grievance procedure for the redressal of individual grievances. The grievance procedure will provide for appeals in two stages. The decision of the final appellate authority must be given within 30 days of the employee referring the grievance. If the employee is not satisfied with the decision, he can take recourse to arbitration. he can also invoke the assistance of the Negotiating Council or have direct access to a Labour Court or the Adjudication Wing of the Industrial Relations Commission to be set up under the proposed law. However, some of the representatives of the employers have recorded notes of dissent. It will be essential to secure a broad consensus before a final decision is taken in the matter.

Agricultural labourers in Punjab

1624. BABA SUCHA SINGH: Will the PRIME MINISTER be pleased to state:

(a) the total requirement of agricultural labour annually in Punjab;

(b) the availability of such agricultural labour locally;

(c) the steps Government propose to take to provide employment to the surplus agricultural labour; and

(d) whether there is any proposal to check the migration of agriculture labour of other States to Punjab to check unemployment amongst agricultural labour in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) and (d). The information is being collected.

Talks with agitating students

1625. SHRI SHANKERSINH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) whether any talks were held by the Union Government with the students to nullify their apprehensions over the implementation of Mandal Commission recommendations,

(b) if so, the details thereof; and

(c) the proposals put by the Government at these talks?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN). (a) No talks at Government level were held with the students.

(b) and (c). Do not arise.

Clearance to Yamuna action Plan

1626. SHRI NARSINGRAO SURYAWANSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission